

FW: Intimation of initiation of corporate Insolvency Resolution Process (CIRP) against M/s ANINDYA INFRATECH PRIVATE LIMITED (CIN No. U70102UP2009PTC036999) and appointment of Interim Resolution Professional (IRP)

George Town Branch, Allahabad <george@bankofbaroda.com>

Wed 22/06/15 10:31 AM

To: Legal Allahabad <Legal.Allahabad@bankofbaroda.com>;Recovery Dept Prayagraj 2 Region <recovery.prayagraj2@bankofbaroda.com>;skshukla22@hotmail.com <skshukla22@hotmail.com>

Dear Sir,

With reference to captioned subject we give below the claim amount as of 23-05-2022

Name of account	Account No.	Outstanding Amount as of 23-05-2022
Anindya Infratech Pvt Ltd	35210600001729	40,00,000.00
Anindya Infratech Pvt Ltd	35210500000057	1,99,99,802.26
Anindya Infratech Pvt Ltd	35210600001085	34,91,013.22
Total		2,74,90,815.48

Now we request you to consider our claim as Rs.2,74,90,815.48 as of 23-05-2022.

Thanking you,

Yours faithfully,

Dhiraj Kumar
Chief Manager

From: Legal Allahabad

Sent: Monday, June 13, 2022 5:20 PM

To: George Town Branch, Allahabad <george@bankofbaroda.com>

Cc: Recovery Dept Prayagraj 2 Region <recovery.prayagraj2@bankofbaroda.com>

Subject: FW: Intimation of initiation of corporate Insolvency Resolution Process (CIRP) against M/s ANINDYA INFRATECH PRIVATE LIMITED (CIN No. U70102UP2009PTC036999) and appointment of Interim Resolution Professional (IRP)

**महोदय / महोदया,
Sir/Madam,**

With reference to the trail please provide the claim amount as on 23-05-2022, being asked by the IRP, as he has to upload the same on portal by today itself.

भवदीय,

(शुभम्)

प्रबन्धक, विधि

क्षेत्रीय कार्यालय, प्रयागराज & प्रयागराज- II

9554952528

From: sudhir shukla [<mailto:skshukla22@hotmail.com>]

Sent: 13 June 2022 15:07

To: Legal Allahabad <Legal.Allahabad@bankofbaroda.com>

Cc: George Town Branch, Allahabad <george@bankofbaroda.com>; Recovery Dept Prayagraj 2 Region <recovery.prayagraj2@bankofbaroda.com>

Subject: Re: Intimation of initiation of corporate Insolvency Resolution Process (CIRP) against M/s ANINDYA INFRATECH PRIVATE LIMITED (CIN No. U70102UP2009PTC036999) and appointment of Interim Resolution Professional (IRP)

****सावधान:** यह मेल बैंक डोमेन के बाहर से आया है. अगर आप प्रेषक को नहीं जानते तो मेल में दी गयी लिंक पर क्लिक ना करें या अटैचमेंट ना खोलें.

****CAUTION:** THIS MAIL IS ORIGINATED FROM OUTSIDE OF THE BANK'S DOMAIN. DO NOT CLICK ON LINKS OR OPEN ATTACHMENTS UNLESS YOU KNOW THE SENDER.

Dear sir,

I have received your Claim and request you to please submit it with the claim amount as on 23-05-2022, being the date of ICD.

Also please note that the said claim amount is subject to verification with the Books of Account of the Corporate Debtor, which could not be taken into custody as yet.

Thanking you.

With Regards

Sudhir kumar shukla

Resolution professional in the matter of M/s ANINDYA INFRATECH PRIVATE LIMITED

Reg. No.-IBBI/IPA-001/IP-P-01139/2018-19/12386

E-mail : skshukla22@hotmail.com

Mobile : 9452620795

U-22, Ground Floor, Sangam Place

Civil Lines - Allahabad

Pin: 211001

Uttar Pradesh - India



Sudhir Kumar Shukla

B.Com, Ph.D., FCA, ACS, CPA(USA),

CAAT (ICAI),DISA (ICAI), DIRM (ICAI),

Registered Valuer (IBBI) - S&F,

Insolvency Professional (IBBI),

SUDHIR ASHOK & CO.

Chartered Accountants

U-22, Ground Floor, Sangam Place

Civil Lines - Allahabad

Pin: 211001

Uttar Pradesh - India

Phone No. : +91-532-2560443
Mobile No. +91-9452620795,
E.mail : skshukla22@hotmail.com

From: Legal Allahabad <Legal.Allahabad@bankofbaroda.com>
Sent: Tuesday, June 7, 2022 6:53 PM
To: sudhir shukla <skshukla22@hotmail.com>
Cc: George Town Branch, Allahabad <george@bankofbaroda.com>; Recovery Dept Prayagraj 2 Region <recovery.prayagraj2@bankofbaroda.com>
Subject: RE: Intimation of initiation of corporate Insolvency Resolution Process (CIRP) against M/s ANINDYA INFRATECH PRIVATE LIMITED (CIN No. U70102UP2009PTC036999) and appointment of Interim Resolution Professional (IRP)

To,

Shri Sudhir kumar shukla
Interim Resolution professional in the matter of M/s ANINDYA INFRATECH PRIVATE LIMITED

Dear Sir,

Please refer the trail mail on the captioned subject and find the attached claim of financial creditor Bank of Baroda, George Town Branch.

We request to acknowledge and accept the same as per the provisions of the IBC.

भवदीय,
(शुभम्)
प्रबन्धक, विधि
क्षेत्रीय कार्यालय, प्रयागराज & प्रयागराज- II
9554952528

From: sudhir shukla [<mailto:skshukla22@hotmail.com>]
Sent: 02 June 2022 15:13
To: Legal Allahabad <Legal.Allahabad@bankofbaroda.com>
Cc: George Town Branch, Allahabad <george@bankofbaroda.com>
Subject: Fw: Intimation of initiation of corporate Insolvency Resolution Process (CIRP) against M/s ANINDYA INFRATECH PRIVATE LIMITED (CIN No. U70102UP2009PTC036999) and appointment of Interim Resolution Professional (IRP)

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Mr Shubham, Manager-Law,

Bank of Baroda,
Kaliandipuram,
Jhalwa, Prayagraj-211011,

Dear sir,

Thanks for your kind visit at my office on dated 02-06-2022 at 02:47 PM regarding the above subject matter.

I am again forwarding the relevant information and documents for your kind consideration and necessary action.

Thanking you.

With Regards

Sudhir kumar shukla

Resolution professional in the matter of M/s ANINDYA INFRATECH PRIVATE LIMITED

Reg. No.-IBBI/IPA-001/IP-P-01139/2018-19/12386

E-mail : skshukla22@hotmail.com

Mobile : 9452620795

U-22, Ground Floor, Sangam Place

Civil Lines - Allahabad

Pin: 211001

Uttar Pradesh - India

From: sudhir shukla <skshukla22@hotmail.com>

Sent: Thursday, May 26, 2022 8:31 PM

To: george@bankofbaroda.com <george@bankofbaroda.com>

Subject: ANINDYA INFRATECH PRIVATE LIMITED | Initiation of CIRP under IBC 2016

Date: May, 26 2022

To,

The Manager

Bank Of Baroda,

George Town Branch, George Town,

Prayagraj Uttar Pradesh-211002

Dear Sir/Madam,

Subject: Intimation of initiation of corporate Insolvency Resolution Process (CIRP) against M/s ANINDYA INFRATECH PRIVATE LIMITED (CIN No. U70102UP2009PTC036999) and appointment of Interim Resolution Professional (IRP)

Ref: Various Bank Accounts with your Bank

I hereby intimate you that CIRP has been initiated in respect of M/s ANINDYA INFRATECH PRIVATE LIMITED under the provision of Insolvency and Bankruptcy Code, 2016 ("Code") by an order of National Company Law Tribunal, Allahabad ("NCLT") dated 23-05-2022.

This is to inform you that Honorable bench of NCLT, Allahabad has passed an order on dated 23-05-2022 admitting the petition and appointing me as IRP. The said order was received by me on dated 24-05-2022. (copy enclosed)

As per section 17 of the code, the powers of the Board of Directors of M/s ANINDYA INFRATECH PRIVATE LIMITED stands suspended and such powers shall be vested IRP with Mr.Sudhir kumar shukla , having IP Registration no. IBBI/IPA-001/1P-P-01139/2018-19/12386, appointed as the Interim Resolution Professional.

It may further be noted that in consonance with the stipulation contained in section 14 of the Code, a moratorium has been declared vide the aforesaid order passed by NCLT, whereby, inter alia, the following shall be prohibited:-

1. The institution of suits or continuation of pending suits or proceedings against the corporate debtor including execution of any judgment ,decree or order in any court of law,
Tribunal, arbitration panel or other authority;
2. Transferring encumbering , alienating or disposing of by the corporate debtor any of its assets or any legal right or beneficial interest therein;
3. Any action to foreclose ,recover or enforce any security interest created by the corporate debtor in respect of its property including any action under the securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002;
1. The recovery of any property by an owner or lessor where such property is occupied by or in the possession of the corporate debtor.

The instant intimation w.r.t. initiation of CIRP and appointment of Interim Resolution Professional is for your information and record. I shall keep the statutory authorities posted on further developments in this regard.

Hence , please let me know the details of all Bank accounts running in your bank branch as on 23-05-2022 as well as Bank statement of all bank accounts and any other linked bank account of corporate Debtor maintained with your Bank. You are also advised to put my name as compulsory singly authorized signatory in all bank accounts of ANINDYA INFRATECH PRIVATE LIMITED being maintained with you.

Also you are hereby instructed not to allow any withdrawal from this bank account without my instructions else it will be deemed to be violation of Hon'able NCLT order.

Kindly acknowledge the receipt of this document.

Thanking you,

Yours faithfully,

Sudhir kumar shukla

Resolution professional in the matter of M/s ANINDYA INFRATECH PRIVATE LIMITED

Reg. No.-IBBI/IPA-001/IP-P-01139/2018-19/12386

E-mail : skshukla22@hotmail.com

Mobile : 9452620795

Enclosed:

A copy of the NCLT order dated 23-05-2022 and Public Announcements in News Papers

**bob
World**

**75
आज़ादी का
अमृत महोत्सव**

**75
Azadi Ka
Amrit Mahotsav**

अस्वीकरण:

***** यह ईमेल (किसी भी संलग्नक सहित) केवल अपेक्षित प्राप्तकर्ता/ओं के उपयोग के लिए है और इसमें ऐसी सामग्री हो सकती है जो कंपनी की गोपनीय और निजी सूचना हो. दूसरों द्वारा इसमें कोई भी संशोधन या इसे आधार बनाना या इस संदेश की किसी भी या सभी सामग्री को कॉपी करना या वितरित करना या अग्रेषित करना पूरी तरह से वर्जित है. यदि आप अपेक्षित प्राप्तकर्ता नहीं हैं, तो कृपया ईमेल द्वारा संबंधित प्रेषक से संपर्क करें और सभी प्रतियां हटा दें. इस संबंध में आपका सहयोग वांछनीय है.

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**

**bob
World**

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अमृत महोत्सव**

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Azadi Ka
Amrit Mahotsav**

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सभी सामग्री को कॉपी करना या वितरित करना या अग्रेषित करना पूरी तरह से वर्जित है. यदि आप अपेक्षित प्राप्तकर्ता नहीं हैं, तो कृपया ईमेल द्वारा संबंधित प्रेषक से संपर्क करें और सभी प्रतियां हटा दें. इस संबंध में आपका सहयोग वांछनीय है.

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